

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

STARRED QUESTION NO:226
ANSWERED ON:11.03.2011
LICENCES FOR MINING
Bundela Shri Jeetendra Singh

Will the Minister of MINES be pleased to state:

- (a) whether the Union Government has received proposals from various States for grant of mining licences in respect of minerals specified in the First Schedule of the Mine and Minerals (Development and Regulation) Act, 1957;
- (b) if so, the details thereof during each of the last three years and the current year so far, State/UT-wise including Madhya Pradesh;
- (c) the number of proposals approved during the said period, particularly in respect of the mines with more than five hectare of land, State/UT-wise;
- (d) the number of mines, out of the above, where the mining operation has commenced, State/UT-wise;
- (e) whether some proposals are still pending for approval with the Union Government;and
- (f) if so, the details thereof alongwith the reasons therefor, State/UT-wise and the time by which these are likely to be cleared?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINES(SHRI DINSHA PATEL)

(a) to (f): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF LOK SABHA STARRED QUESTION NO. 226 FOR 11.3.2011 BY SHRI JEETENDRA SINGH BUNDELA REGARDING LICENCES FOR MINING.

(a): Yes, Madam.

(b), (c), (e) & (f) : Details of the proposals received by the Ministry of Mines from various State Governments including Madhya Pradesh for prior approval of the Central Government for grant of mining leases in respect of the minerals specified in parts 'B' and 'C' of the First Schedule to the Mines and Minerals (Development and Regulation) {MMDR} Act, 1957, during the years 2007-08, 2008-09, 2009-10 and 2010-11 (till 7.3.2011), the proposals approved and returned during each of these years and the proposals pending at the end of each year, including those in respect of mines with more than five hectares of land, are given State-wise in Annexure-I.

The proposals recommended by the State Governments are examined by the Ministry of Mines in the light of the provisions of the MMDR Act, 1957, the Mineral Concession Rules, 1960 and the guidelines framed thereunder, and where necessary, in consultation with the State Governments and specialized agencies like the Indian Bureau of Mines, the Geological Survey of India and the Department of Atomic Energy. As such, no time-frame for their disposal can be indicated.

(d): The number of mines where the mining operations have commenced, State-wise, during the last three years and the current year (till 7.3.2011) are given in Annexure-II.